

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 1**  
**(IB)-12(PB)/2020**

**IN THE MATTER OF:**

Dolphin Resources Pvt. Ltd. .... Applicant/petitioner

Vs.

Mideast Integrate Steel Ltd. .... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 08.01.2020**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the petitioner: Mr. Anubhav Mehrotra, Advocate  
For the respondent Mr. Udit Singh and Mr. Aditya Dewan, Advocates  
Mr. Arnav Dash, Mr. Shovan Mishra, Advocates

**ORDER**

Notice of the petition.

On our asking, Mr. Aditya Dewan, learned proxy counsel appearing on behalf of the main counsel Ms. Udit Singh, accepts notice. A copy of the paper book shall be handed over to him during the course of the day. Vakalatnama along with the reply be filed within ten days with a copy in advance to the counsel for the applicant.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 03.02.2020.

— sd —

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

— sd —

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**